## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## R.P. NO. 04 OF 2016 IN APPEAL NO. 255 OF 2013

Dated: 26<sup>th</sup> February, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Delhi Transco Ltd. .... Appellant(s)

Vs.

Delhi Electricity Regulatory Commission & Ors. .... Respondent(s)

Tata Power Delhi Distribution Ltd. .... Review

Petitioner/R-4

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Ms. Prarichita Choudhury

Counsel for the Respondent(s): Mr. Pradeep Mishra

Mr. Manoj Kumar Sharma for R-1

Mr. H.S. Phoolka, Sr. Adv. Mr. Sumeet Pushkarna

Mr. P. Narayan

for Respondent Pension Trust

Mr. Anupam Verma

Mr. Rahul Kinra

Mr. Ashutosh Kr. Srivastava Mr. Anurag Bansal for TPDDL

(Review Petitioner)

## <u>ORDER</u>

The learned counsel, Mr. Anupam Verma, appearing for the Review Petitioner prays for three weeks' time to enable him to take necessary instructions from the Review Petitioner and make his submission in this matter.

Submission made by the learned counsel appearing for the Review Petitioner, as stated above, is placed on record.

Three weeks' time is granted to the learned counsel appearing for the Review Petitioner, as requested.

List this matter on  $\underline{19.03.2018}$ , as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

pr/vt